

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 455/2015

IN THE MATTER OF:

DR. DEVASHISH BHATTACHARYA

...APPLICANT(s)

VERSUS

STATE OF UTTAR PARDESH & ORS.

...RESPONDENT(s)

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 11, MUNICIPAL COMMISSIONER, AGRA NAGAR NIGAM IN COMPLIANCE OF ORDER DATED 13.08.2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI	
2.	A COPY OF DETAILS OF VEHICLES AND PHOTOGRAPHS ARE ANNEXED HEREIN AND MARKED AS ANNEXURE R1.	
3.	A COPY OF REPORT BY THE AGRA NAGAR NIGAM IS ANNEXED HEREIN AND MARKED AS ANNEXURE R2.	

THROUGH



**BHANWAR PAL SINGH JADON
COUNSEL FOR AGRA NAGAR NIGAM**

EMAIL- bhanwar09jadon@gmail.com

DATE: 23.11.2024

PLACE: NOIDA

BEFORE THE NATIONAL GREEN TRIBUNAL
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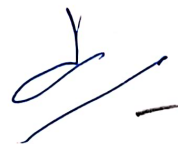
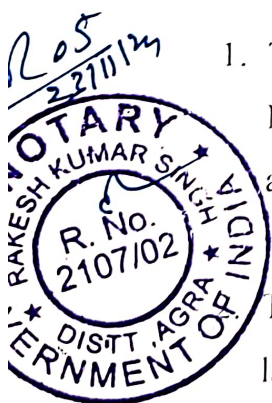
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AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 11,
MUNICIPAL COMMISSIONER, AGRA NAGAR NIGAM IN
COMPLIANCE OF ORDER DATED 13.08.2024 PASSED BY THE
HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

I. Ankit Khandelwal, aged about 36 years, S/o Shri Vishnu khandelwal, posted as Municipal Commissioner, Agra Nagar Nigam, do hereby solemnly affirm and state as under:

1. That I, Ankit Khandelwal, Municipal Commissioner, Agra Nagar Nigam, am fully conversant with the facts of the case and am competent and authorized to swear the present Affidavit.

That the present matter was filed by the Applicant in 2015 for alleging large scale pollution being caused by unorganized petha manufacturing industry in Agra City. Further the Applicant through the Original Application is seeking directions from the Hon'ble Tribunal to stop the

use of fossil fuels for petha manufacturing and not to dispose of waste products in sewage or in open places in Agra.

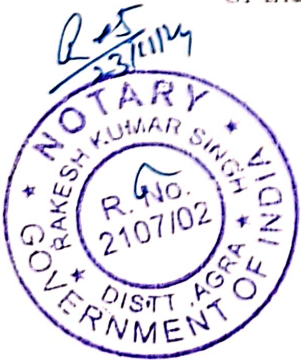
3. That vide order dated 02.08.2016 the Hon'ble Tribunal dismissed the Original Application and issued the following order as stated below:

"...We do see that their presence, whatever their extent of representative character, is necessary for rendering complete and effectual justice in the present case. Deletion of Respondent No. 10, Noori Darwaza Petha Union will amount to non joinder of necessary party. Therefore, we dismiss this application.

In view of this the Original Application No. 455 of 2015 and M. A. No. 733 of 2016 stand disposed of accordingly with no order as to cost..."

4. That in view of the order dated 02.08.2016, the Applicant filed a Civil Appeal, having Civil Appeal No(s). 9892-9893/2016, in the Supreme Court of India challenging the aforesaid order. The Supreme Court in the appeal passed the order dated 23.07.2024 restoring the Original Application No. 455/2015 to its original number. The relevant paragraph of the order is as below:

"...3. In view of the statement, we set aside the order passed by NGT and restore the Original Application No.455 of 2015 to its original number and remand the matter back to the Tribunal. Upon filing of an application for impleadment within a period of two weeks from today, the Tribunal shall examine the Original Application on its own merits and consider issuing notices to the parties..."



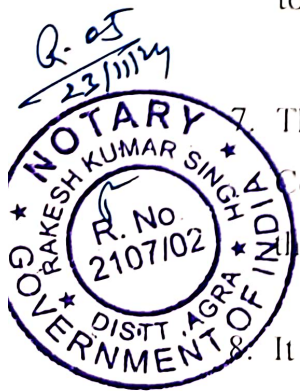
[Handwritten signature]

5. That as per the order passed by the Supreme Court, the Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter "Hon'ble Tribunal") vide order dated 13.08.2024 restored the O.A. No. 455/2024 to its original position and impleaded the two additional Respondents as directed by the Supreme Court. Further directions issued by the Tribunal is stated as below:

"...7. On perusal of the O.A. we find that Noori Darwaza Petha union has already been impleaded as respondent no. 10 but the address is incomplete. Hence we permit the applicant to correct the description/address of Respondent No. 10 and also allow the prayer of the applicant to implead Agra Nagar Nigam as Respondent No. 11. Let necessary correction in cause title be done within three days and fresh memo of parties be prepared.

8. Issue notice in the O.A. to the respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing..."

6. That in compliance with the Hon'ble Tribunal's directions dated 13.08.2024, the Deponent respectfully submits the following in response to the directions issued.



7. That it is humbly submitted that the deponent i.e. the Municipal Commissioner, Agra Nagar Nigam has been made a respondent party in the present matter before the Hon'ble National Green Tribunal.

8. It is respectfully submitted that the waste generated from *petha* manufacturing industries across all 100 wards under the jurisdiction of the Agra Municipal Corporation amounts to **an average of 10 tonnes/**

10,000 kg. Out of the total waste generated by the manufacturing units, 7,500 kilograms is dealt with by the Agra Nagar Nigam on a daily basis. For the systematic disposal of this waste, the Agra Municipal Corporation has deployed four Tata Ace Tempo vehicles, designated for the collection and responsible disposal of waste generated by these industries on a daily basis.

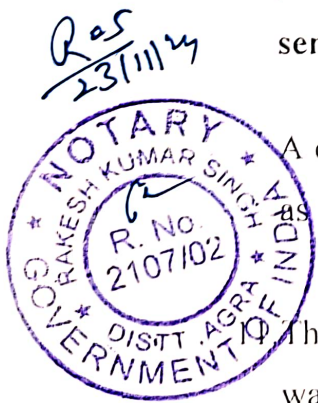
A copy of details of vehicles and photographs are annexed herein and marked as ANNEXURE R1.

9. It is submitted that through these authorised vehicles, a total of 4300 kg of waste generated from the *petha* manufacturing industries is collected. Subsequently, the waste collected is then sent to **Naraich Gaushala and Qazi House, Bhagwan Talkies**, operated by the Agra Nagar Nigam and located within the jurisdiction of the Nagar Nigam. Additionally, a part of the waste is sent to Kanha Gaushala Baipur, Agra, to be used as fodder for destitute animals.

10. That it is further submitted that the remaining waste generated from the *petha* manufacturing industries, **amounting to 3200 kg *petha* waste is sent to Kuberpur Processing plant.**

A copy of report by the Agra Nagar Nigam is annexed herein and marked ANNEXURE R2.

That it is humbly submitted before this Hon'ble Tribunal that leftover waste of the *petha* manufacturing industries are disposed of by the industry operators in the rural areas in their own accord by feeding the waste produced to their cattles. The waste generated by the *petha*



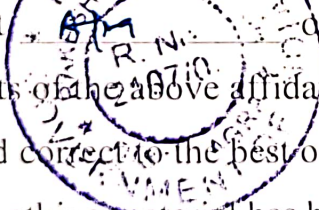
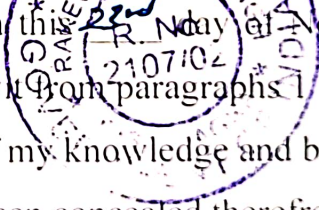
manufacturing industries is being disposed off and dealt with by the Agra Nagar Nigam in a responsible manner.

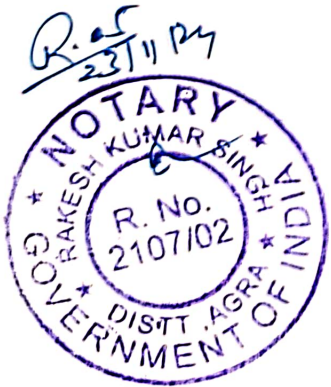
12.Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.

13.I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.


DEPONENT

VERIFICATION

Verified at  on this  day of November, 2024, that the contents of the above affidavit from paragraphs 1 to 13 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

R. 25
23/11/24



DEPONENT

Anant Khandewal
Explains to Shri
Anant Khandewal
The Deponent who solemnly affirms
on oath identified by *Shri*
on This Day... *23-11-24*
Received Rs. *35*

R. K. SINGH
23/11/24



भारत सरकार

Government of India

संयोजक संख्या / Enrollment No. 1080266066701800



फोन नंबर / No. 1405 1165 1026051 11021000 11



51479010357011



आपका आधार क्रमांक / Your Aadhaar No. :



आधार - आम आदमी का अधिकार



भारत सरकार
Government of India

नाम / Name
Aashu Khandedwal

जन्म तिथि / DOB 01/02/1989

पुरुष / Male



आधार - आम आदमी का अधिकार

सूचना

- आधार पहचान का प्रमाण है, नागरिकता का नहीं।
- आधार का प्रमाण ऑनलाइन प्रमाणीकरण द्वारा प्राप्त करें।

INFORMATION

is proof of identity, not of citizenship

- To establish identity, authenticate online.

आधार देश भर में मान्य है।

आधार भविष्य में सरकारी और गैर-सरकारी सेवाओं का लाभ उठाने में उपयोगी होगा।

Aadhaar is valid throughout the country.

Aadhaar will be helpful in availing Government and Non-Government services in future.

16A/1026051



भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

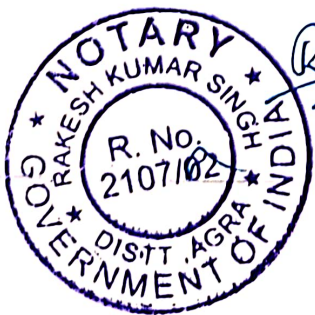
पता / S/O: विष्णु खंडेलवाल, 71,
अकबराज मुरार, गिरी, ग्वालियर,
मुरार, मध्य प्रदेश, 474005

Address: S/O Vishnu Khandedwal, 71,
Akabgarj murar, Giri, Gwalior, Murar,
Madhya Pradesh, 474005

184/
1800 300 1847

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ATTESTED
23/11/23

Rakesh Kumar Singh
Reg. No. 2197/02, Gazetted Officer
Distt. Notary, AGRA

पेठा उठान हेतु वाहन

क०सं०	वाहन संख्या	चालक का नाम	मोबाइल न०	जोन
1	टिपर-0102	श्री हेत सिंह	8865986187	छत्ता
2	टैम्पो-1194	श्री बृजराज	8449225334	हरीपर्वत
3	टैम्पो-0837	श्री रितिक	8791168219	छत्ता
4	टैम्पो-1178	श्री सलमान	7217250688	छत्ता



एस. एफ. आई. (वा.)
नगर निगम, आगरा

PETHA WASTE Photo Album



by Sanjeev K Yadav SFI(V)







23/70, 23/70, SN Yadav Rd,
near Madan Petha Store, Bagh clear sky
Muzaffar Khan, Shahganj, 21.0 °C
21 Nov 2024 09:28 AM



23/70, 23/70, SN Yadav Rd,
near Madan Petha Store, Bagh clear sky
Muzaffar Khan, Shahganj, 25.0 °C
18 Nov 2024 10:14 AM



23/70, 23/70, SN Yadav Rd,
near Madan Petha Store, Bagh clear sky
Muzaffar Khan, Shahganj, 21.0 °C
22 Nov 2024 09:11 AM




15/313, Bagh Muzaffar Khan,
Mantola, Agra, Uttar Pradesh clear sky
282002, India 21.0 °C
22 Nov 2024 09:40 AM



 407, Nai ki Mandi, Mantola, Agra, Uttar Pradesh 282001, India clear sky 23.0 °C
22 Nov 2024 10:04 AM



 62PR+5FX, Nagla, Agra, Uttar Pradesh 282006, India clear sky 26.0 °C
18 Nov 2024 11:52 AM




सहायक नगर आयुक्त महोदय,

कृपया मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0न0 455/2015 के क्रम में चाही गयी आख्या निम्नवत् है -

आगरा नगर निगम के अन्तर्गत कुल 100 वार्डों में से 04 टाटा एस टैम्पो एवं 01 टिपर (सूची संलग्न) के माध्यम से पेठा यूनियों से निकलने वाले कुल औसतन प्रतिदिन 7500 किलो ग्राम पेठा वेस्ट में से 4300 किलोग्राम नगर निगम सीमान्तर्गत स्थित नगर निगम आगरा द्वारा संचालित नरायच गौशाला एवं काजी हाउस, भगवान टाकीज के अतिरिक्त कान्हा गौशाला बाईपुर, आगरा में निराश्रित पशुओं के चारा हेतु एवं शेष 3200 किलो ग्राम पेठा वेस्ट को कुबेरपुर प्रौसेसिंग प्लाट भेजा जाता है।

आख्या सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।


एस. एफ. आई. (वा.)
नगर निगम, आगरा


25/10/24